

Value of LIC of India

533. SHRI K. R. ARJUNAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that LIC of India would be the most valued company, if it is listed;

(b) whether Government has any such plan for listing it; and

(c) whether it is also a fact that LIC is the largest investor in the Nation's growth with over 4 lakh crore in investments in key sectors of the economy, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) Government has no such plan for listing of Life Insurance Corporation of India (LIC).

(c) As per Life Insurance Corporation of India (LIC), LIC's total investment as on 31st March, 2016 is ₹ 21,09,253 crores, out of which ₹ 12,42,632 crores is in Government Securities and Government approved securities. Total investment in Equity/Debenture-Bonds as on 31st March, 2016 is ₹ 7,53,070 crores.

Board of Directors of SEBI

534. SHRIMATI RANEE NARAH: Will the Minister of FINANCE be pleased to state:

(a) the power and function of the Securities and Exchange Board of India (SEBI);

(b) whether Government is aware that there is no women Director on the Board of SEBI;

(c) if so, when Government would appoint women Director on the Board of SEBI;

(d) the total number of members of SEBI along with the names of whole time members and part time members of SEBI; and

(e) the name of Independent Directors of SEBI?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ARJUN RAM MEGHWAL): (a) The powers and functions of SEBI are stipulated by Chapter IV of Securities and Exchange Act, 1992. A brief is given in the Statement (*See below*).

(b) and (c) Yes, Madam. The appointments of the SEBI Board are governed by Securities and Exchanges Act of India, 1992. The members of the SEBI Board are appointed by the Central Government on the recommendation of the Financial Sector